

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 302
IB-260/ND/2017

IN THE MATTER OF:
Neelam Singh

....PETITIONER

Vs.

M/s. Mega Soft Infrastructure Pvt. Ltd.

....RESPONDENT

Section
Under Section 7 of IBC

Order delivered on 30.07.2021
(Virtual Hearing)

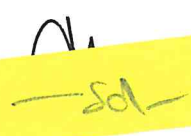
Coram:

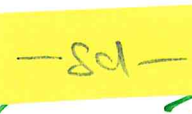
DR. P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)
SHRI HEMANT KUMAR SARANGI, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Financial creditor	:Mr. Rahul Shukla, Advocate.
For the Noida Authority	:Mr. Rachit Mittal, Advocate.
For the Liquidator	:Ms. Radhika Rai, Mr. Mrityunjay Singh, Advocates with Mr. Abhishek Anand, Liquidator. Mr. Arun Khatri, Advocate.

ORDER

Heard the submissions made by the learned counsel for the liquidator. The liquidator and Counsel for the liquidator are present. On the last occasion two weeks' time was granted for filing their reply. The counsel for the liquidator has submitted that they have already filed the reply, but the said reply is not available on the e-portal of the Tribunal, therefore, the counsel for the liquidator may take necessary steps. Matter is adjourned to **26.08.2021**.


(Hemant Kumar Sarangi)
Member (T)


(P.S.N. Prasad)
Member (J)

(Meenu)